

PAPERS LAID ON THE TABLE

NOTIFICATION re: KHADI AND VILLAGE
INDUSTRIES COMMISSION ACT

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri Kanungo, I beg to lay on the Table, under sub-section (2) of Section 3 of the Khadi and Village Industries Commission Act, 1956, a copy of Notification No. S.R.O. 3629, dated the 16th November, 1957 making certain amendment in the Ministry of Commerce and Industry Notification No. S.R.O. 1310 dated the 23rd April, 1957. [Placed in Library. See No. LT-413/57].

NOTIFICATION re: MOTOR VEHICLES ACT

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri Raj Bahadur, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12(50)/57-MT&CE/HOME, dated the 2nd September, 1957, making certain amendments to the Motor Vehicles Rules, 1940. [Placed in Library. See No. LT-414/57].

STATEMENT CORRECTING REPLY GIVEN TO
QUESTION

The Deputy Minister of Defence (Sardar Majithia): I beg to lay on the Table a copy of the statement correcting the reply given on the 27th August, 1957 to a supplementary on Starred Question No. 1219 regarding Egyptian Air Force Personnel. [See Appendix III, Annexure No. 64].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Telegraph (Amendment) Bill, 1957, which has been passed

by the Rajya Sabha at its sitting held on the 28th November, 1957".

BILL, AS PASSED BY RAJYA
SABHA—LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House the Indian Telegraph (Amendment) Bill, 1957, as passed by Rajya Sabha.

CALLING ATTENTION TO A MAT-
TER OF URGENT PUBLIC
IMPORTANCEREPORTED BURNING OF PRINTED
COPIES OF INDIAN CONSTITUTION

Shrimati Ha Palchoudhuri (Nabadwip): Under Rule 197 I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Reported burning of printed copies of Tamil version of the Indian Constitution at a number of places in Madras State."

Raja Mahendra Pratap (Mathura): My name is also there.

Mr. Speaker: The Hon. Minister will make a statement covering all the points.

The Minister of Home Affairs (Pandit G. B. Pant): Sir, as the House is aware, a special convention of the Dravida Kazhagam was held at Tanjore on the 3rd November to consider ways and means of bringing about caste abolition. A resolution was passed at the convention giving 15 days' notice to Government to delete the provisions in the Constitution dealing with safeguards for religious freedom failing which it was threatened that copies of the Constitution would be burnt on the 26th November, and if the burning of the Constitution did not have the desired effect, portraits and statues of Gandhiji would be removed and broken and that if even